

Year	Group B	Group C	Total
1990	2	9	11
1991 (upto 31-7-91)	2	6	8
	4	15	19

(b) Departmental action under the CCS (CCA) Rules, 1965 and/or prosecution in the Courts of Law have been initiated against these personnel.

(c) All these cases are at various stages of enquiry/investigation/prosecution. Pending proceedings are being expedited by close monitoring for early finalisation thereof.

33 Conveyance Allowance to Central Government Employees

380. SHRI JEEVAN SHARMA : Will the Minister of FINANCE be pleased to state :

(a) whether there is an Arbitration award for sanction of a certain amount of conveyance allowance to Central Government employees;

(b) if so, the details thereof; and

(c) the time by which final decision is likely to be taken in the matter.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) : (a) and (b) The Board of Arbitration has given the Award that the non-gazetted Central Government employees except those who actually enjoy the benefit of free or subsidised transport facility for travel between their residence and place of duty or are in receipt of Conveyance Allowance for that purpose, shall be given a transport subsidy of Rs. 30 (Rupees thirty only) per employee per month. This award was to take effect on and from the 1st day of April, 1989.

(c) The Award was considered by the Government. It was estimated that the implementation of the Award would entail an expenditure of Rs. 176 crores per annum. In the context of need for exercising utmost economy

in the Government spending, a recurring expenditure of this size will impose additional burden on the exchequer, which would adversely affect the National economy. It was, therefore, decided to reject the award. A statement to this effect was laid on the Table of the House on the 31st August, 1990. A Resolution to reject the Award will be moved in the House as early as possible, as per the prescribed procedure.

34 Ranking of Indian Banks in World

*381. DR. C. SILVERA : Will the Minister of FINANCE be pleased to state :

(a) whether some of the Indian banks are among the top one thousand banks in the world;

(b) if so, the names of these banks;

(c) the criteria adopted for ranking these banks in the top list;

(d) whether the Government propose to take some steps to ensure that other banks also come up to this level;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) and (b) Reserve Bank of India has reported that the following eight Indian banks figure among the top 1000 banks in the world as per information published in "The Banker" a Financial Times publication, in their July, 1991 issue :—

1. Industrial Development Bank of India
2. State Bank of India
3. Canara Bank
4. Bank of India
5. Export Import Bank of India
6. Punjab National Bank
7. Maharashtra State Cooperative Bank
8. Bank of Baroda